

SCHEDULE IV
FORM OF NOTICE OF DEMAND
(Section 168)

To

A B residing at

Take notice that the municipal board of
demands from
the sum of due from
on account of

(here describe the property, occupation, circumstance or thing in respect of which the sum is levialbe)

leviable under for the period of
commencing on the day of
19 , and ending on the day of
19 , and that if within fifteen days from the service of this notice, the said sum is not paid into the municipal office at or sufficient cause for non-payment is not shown to the satisfaction of the Municipality, a warrant of distress will be issued for the recovery of the same with costs.

Dated this day of
(Signed)

By order of the municipality of _____